

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 605  
ANSWERED ON 25<sup>TH</sup> JULY, 2024**

**ONE NATION – ONE REGISTRATION OF VEHICLES**

**605. SHRI GIRIDHARI YADAV:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) whether no vehicle is registered without Aadhaar number and if so, the details thereof;**
- (b) whether Aadhaar Card is valid in the entire country and if so, the details thereof;**
- (c) whether vehicle owners suffer tax losses while shifting from one State to another for surrendering the registration and obtaining fresh registration in other State and if so, the details thereof;**
- (d) whether provision for registration in Bharat Series has been made in four States for personnel with transferable jobs which is valid in the entire country and if so, the details thereof;**
- (e) whether the Government proposes to make registration optional for all persons under Bharat Series by abolishing the conditions prescribed for registration under this series; and**
- (f) if so, the time by which it is likely to be done and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) & (b) Rule 4 of the Central Motor Vehicles Rules, 1989 provides for one or more documents, which shall be produced by every applicant in original or relevant extracts thereof duly self-attested as to correctness of address and age for registration of a motor vehicle. The documents include Aadhaar Card, Electoral Roll, Life Insurance Policy, Passport, School Certificate, Birth Certificate, etc., or any other document prescribed by the State Government under clause (k) of section 28 of the Motor Vehicles Act, 1988.**

**(c) As per entry number 57 of the List II under Seventh Schedule of the Constitution of India, taxes on motor vehicles falls within the purview of respective State Government /Union Territory administration.**

**(d) Rule 47 of the Central Motor Vehicles Rules, 1989 provides for the application for registration of motor vehicles under BH-series for citizens working in Government offices and citizens working in private organisations with offices in four or more States/Union Territories.**

**(e) and (f) No such proposal is under consideration.**

**BH-series has been implemented with the objective of promoting ease of transfer of vehicles of the citizens on relocation to other states.**

**\*\*\*\*\***